

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 38
(IB)-863(PB)/2020

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner

Vs

Essar Power M.P. Ltd.

.... Respondent

Order under Section 7 of (IBC) CIRP

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr. Adv. Nitin Rai, Adv. Garima Bajaj, Adv.
Kanan Agarwal

For the Respondent : Sandeep Singhi, Adv. Anushree Kapadia, Adv.
Ekta Kundu, Adv. Raghav Sharma, Adv.
Jaskirt Singh

ORDER

IA-83/2022

Mr. Nitin Rai, Ld. Sr. Counsel appeared physically on behalf of the Applicant. Mr. Raghav Sharma, Ld. Counsel appeared on behalf of MP Pollution Control Board (Respondents). It appears that Hon'ble NGT is seized of some matters which includes that of the present applicant. Ld. Sr. Counsel seeks and is granted time to get clarification on this issue and report to us on the next date of hearing. At request and by consent, list the matter on **31.07.2024**.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

03.07.2024
Lalit